

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: SEPTEMBER 05, 2015

No. 1879 /JR(S)/2015

Sri **Achhe Lal Gupta**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Aligarh to be Additional Chief Judicial Magistrate, Fatehpur.

No. 1880 /JR(S)/2015

Sri **Anurag Kureel**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Raebareli to be Additional Chief Judicial Magistrate, Raebareli vice Km. Shikha Pradhan.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Raebareli.

No. 1881 /JR(S)/2015

Km. **Shikha Pradhan**, Additional Chief Judicial Magistrate, Raebareli to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Shahjahanpur.

BY ORDER OF THE COURT

Sd/-
(SHEO KUMAR SINGH-I)
REGISTRAR GENERAL

No. 472 /JR(S)/2015 Dated: Allahabad : September 05, 2015

Copy forwarded for information & necessary action to:-

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Director, Institute of Judicial Training & Research, Vineet Khand, Gomti Nagar, U.P. Lucknow. (Information available on E-mail).
4. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
5. The Senior Registrar (Judicial), High Court, Allahabad.
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. The District & Sessions Judges, Aligarh, Fatehpur, Raebareli and Shahjahanpur. (Information available on E-mail).

The officers mentioned above shall handover charge of their present post and shall proceed to take over charge of their new posting immediately.

The Certificates of handing and taking over charge may please sent to the Section Officer (Services), High Court, Allahabad forthwith.

The officers shall also mention therein personal ID no. allotted by the Court on the charge certificates.

It is to add that local arrangement of the officers shall be made by you in pursuance to the circular letter No.27/D.R. (S)/2000 dated 21.6.2000.

The officers, who are transferred/ posted on their own request, are not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

8. The Publication Secretary, U.P. Judicial Services Association Office, A- 1, River Bank Judges Colony, Lucknow.
9. The Member Secretary, U.P., State Legal Services Authority, Lucknow.
10. Mahalekhakar (Lekha Evam Hakdari-2), U.P., Allahabad.
11. The Registrar (Judicial) (Confidential), High Court, Allahabad.
12. The Officer on Special Duty (Judicial) (Litigation), High Court, Allahabad.
13. The Officer on Special Duty (Judicial) (Computer)/ In charge Computer Centre, High Court, Allahabad.
14. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.
15. The Section Officer (Admin.A-3) Section, High Court, Allahabad.
16. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
17. P.S. to Hon'ble Administrative Judges, Aligarh, Fatehpur, Raebareli and Shahjahanpur (Information available on E-mail).

BY ORDER OF THE COURT.

**Sd/-
(RAJIV SHARMA)
JOINT REGISTRAR (JUDICIAL) (SERVICES)**